

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**  
**Notification,**  
**Srinagar, the 18<sup>th</sup> October, 2022**

**S.O 526** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction as may be assigned by Commissioner, Relief and Rehabilitation, Jammu and Kashmir namely:-

S.No.	Name of the Official	Place of Posting
01	Mr. Deendar Singh Bhau, JKAS	Deputy Commissioner Relief
02	Mr. Reetika Arora, JKAS	Assistant Commissioner, Relief
03	Dr. Raiz Ahmed JKAS	Assistant Commissioner, Relief
04	Farooq Ahmed Malik	Assistant Commissioner, Relief
05	Mr. Imran Naik, JKAS	Tehsildar
06	Ms. BHawani Attri, JKAS	Tehsildar
07	Ms. Sugandhi Banotra, JKAS	Tehsildar
08	Dr. Namaz Syed Tabasum, JKAS	Tehsildar
09	Dr. Rahul Sharma, JKAS	Tehsildar
10	Mr. Latafat Shawl, Oadri	Tehsildar
11	Mr. Traseem Lal	Tehsildar

By order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government,  
Dated :- 18 -10- 2022

No. LAW-POWR/16/2022-10

Copy to the:-

1. Principal Secretary to Government Revenue Department.
2. Divisional Commissioner, Kashmir/Jammu
3. Relief & Rehabilitation Commissioner J&k. This is with reference to his letter No:-.RRCM/ESTT/22-23/638-4 Dated.15-10-2022
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Concerned file.
7. Incharge Website.

  
18/10/22  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government